

**SPEED POST/FAX**

No. 1-17/FSSAI/T/2010  
Food Safety and Standards Authority of India  
Ministry of Health and Family Welfare, Govt. of India  
FDA Bhawan, Kotla Road,  
- New Delhi – 110002

Dated: 03<sup>rd</sup> August, 2012

**Subject: Ad-hoc Instructions related to Imported Food Clearance Process by FSSAI's  
Authorized Officers regarding Date of Manufacturing and Batch Number.**

In continuation of the letter of even no. dated 23<sup>rd</sup> March, 2012 regarding the subject mentioned above, the undersigned is directed to say that the decision of the Competent Authority on the minor labeling defects regarding date of manufacturing and batch number observed by the Authorized Officers, FSSAI at the port issued vide above mentioned communication is extended from 15<sup>th</sup>, June, 2012 for another three months or till further orders, whichever is earlier.

This issue with the approval of the Competent Authority.

Yours faithfully,



(M.K. Singh)  
Assistant Director  
Ph.: 011-23237433

To

FSSAI's all Authorized Officers

Copy to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. Dir (E), FSSAI
4. Dir (S), FSSAI
5. Dir (QA & S)
6. FSSAI's Website